

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4490/2018  
M.A. No. 5088/2018

The 10<sup>th</sup> day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Swati Yadav,  
W/o Shri Rajesh Kumar,  
Aged about 37 years,  
Assistant Teacher,  
MCPS Mahavir Enclave-II/IIIrd/I  
New Delhi-45, South DMC  
Group 'B'
2. Sunita Devi,  
W/o Shri Dharambir Singh,  
Aged about 41 years,  
Assistant Teacher,  
MCPS Pandwala Khurd  
Nazafgarh Zone, N.D.-43  
Group 'B'
3. Meena,  
D/o Gusai Ram,  
Aged about 43 years,  
Assistant Teacher,  
MCPS Ghitorni (Boys)  
S.D.M.C., New Delhi-56  
Group 'B'
4. Manju Kumari,  
D/o Prabhati Lal,  
W/o Jaiwant Kumar  
Aged about 41 years,  
Assistant Teacher,  
MCPS J.J. Hastsal No.1, West Zone,  
S.D.M.C., Group 'B'
5. Kusum Lata Meena,  
D/o Ram Pratap Meena  
W/o Mahender Singh,

Aged about 39 years,  
Assistant Teacher,  
MCP Co-ed. School, Jahangir Puri,  
Zone – Mukharji Nagar,  
North DMC, Delhi-110033  
Group 'B'

6. Kesh Bai Meena  
D/o Banwari Lal Meena  
W/o Om Prakash Meena  
Aged about 40 years,  
Assistant Teacher,  
MCPS Wazirabad, Water Works  
First Shift, Mukharji Nagar,  
North DMC, Delhi-110084  
Group 'B'
7. Babu Lal,  
S/o Pema Ram,  
Aged about 38 years,  
Assistant Teacher,  
MCPS Mangolpuri, K-II, Rohini Zone,  
North DMC, Delhi-110083  
Employee ID-950274  
Group 'B'
8. Rupali,  
C/o Vijay Kumar Singhal  
W/o Vikas Gupta,  
Aged about 38 years,  
Last School : MCPS Block-2,  
Shalimar Bagh, Rohini Zone,  
North DMC, Delhi-11008  
Present School : S.K.V. Shalimar Bag,  
Block-B (AH), Delhi-110088.
9. Ram Shankar,  
S/o Kali Charan,  
Aged about 43 years,  
Last School : MC Pry. Girls School  
C-6, Sultanpuri,  
Rohini Zone, North DMC  
Delhi-110086  
Present School : S.Co-ed. Sr. Sec. School  
C-Block, Mangolpuri, Delhi-110083.

10. Atulya Kumar,  
S/o Sidhnath Tiwari,  
Aged about 45 years,  
Assistant Teacher,  
MCPS 'B' Block,  
Seelampur-I, Shahdara,  
North Zone, Delhi-53,  
E.D.M.C., Group 'B' .. Applicants

(By Advocate: Shri Ranjit Sharma)

Versus

1. South Delhi Municipal Corporation,  
Through its Commissioner,  
At S.P. Mukherjee Civic Centre,  
J.L.N. Marg, New Delhi-2.

2. North Delhi Municipal Corporation,  
Through its Commissioner,  
At S.P. Mukherjee Civic Centre,  
J.L.N. Marg, New Delhi-2.

3. East Delhi Municipal Corporation,  
Through its Commissioner,  
At Udyog Sadan, Patparganj,  
Delhi-92. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA 5088/2018 filed for joining together is allowed.

3. The applicants, 10 in number and working as Assistant Teachers under the respondents, filed the O.A. seeking the following relief(s):

“(i) direct the respondents to consider and fix the pay of applicants as Assistant Teacher at par with their batch mates who appeared in the selection test held by the DSSSB in the year 2002 and regulate their pension under the old pension scheme under CCS Pension Rules 1972 and other consequential benefits in terms of the orders of this Hon’ble Tribunal in O.A. No.3954/2013 and the judgments of the Hon’ble High Court of Delhi in W.P.(C) No.838/2016 and 2810/2016;

And

(ii) direct the respondents to implement the orders in the above mentioned O.As. in rem to be extended to all similarly situated persons/teachers appointed in pursuance of the test conducted by the DSSSB on 27.10.2002;

(iii) pass such other order/s may be deemed fit & proper.”

4. It is submitted that the applicants made number of representations ventilating their grievances to the respondents and also got issued Annexure A-3 Legal Notice dated 27.05.2018 on behalf of the applicants. However, no orders have been passed thereon till date.

5. In the circumstances, the O.A. is disposed of, without going into the merits of the case, by directing the respondents to consider the representations and legal notice dated 27.05.2018 got issued on behalf of the applicants and to pass appropriate speaking and

reasoned orders thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

*/Jyoti /*